

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 335/MP/2024

Subject : Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with the provisions of PPA dated 26.12.2005 and the tariff Regulations of CERC seeking to continue the pricing of coal for the from 1.4.2019 to 31.5.2020 as modified by order dated 13.1.2023 in Petition No. 155/MP/2019, and to pass on the benefit from sale of fly ash and coal by Respondent.

Petitioner : PCKL & Ors.

Respondent(s) : Adani Power Limited

Date of hearing : **10.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Ramachandran Senior Advocate, PCKL
Shri S. Vallinayagam, Advocate, PCKL
Ms. Bhavya Arora, Advocate, PCKL
Ms. Durga Vallinayagam, Advocate, PCKL
Shri Amit Kapur, Advocate, APL
Ms. Poonam Verma, Advocate, APL
Shri Saunak Rajguru, Advocate, APL
Shri Pradyumn Amit Sharma, Advocate, APL

Record of Proceedings

The matter was called out for hearing in hybrid mode.

2. During the hearing, the learned counsel for the Respondent sought adjournment due to unavailability of the arguing counsel. The learned senior counsel for the Petitioner did not object to the said request and sought liberty to file a written note on the issue of limitation as well as on merits.
3. The Commission, after hearing the parties, directed the parties to file their written note of submissions on the issue of limitation and merits, on or before **30.9.2026**, after serving a copy on each other.
4. The Petition shall be listed for hearing on **8.10.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**

